



Serial No. 01
Regular List

HIGH COURT OF MEGHALAYA
AT SHILLONG

CrI.M.C. No. 107 of 2026

Date of Decision: 03.08.2026

Shri. Salsrang D. Sangma
Aged about 28 years.
S/o. Shri Honiar R Marak,
R/o. Banchigittim, Cherangre,
P.S. Tura. West Garo Hills District,
Meghalaya.

... Accused/Appellant

- Versus -

1. The State of Meghalaya,
Represented by the Secretary
Home Department, Government of Meghalaya,
Shillong.
2. Shri. Jogen Ch Marak
Aged about 54 years,
S/o. Lt. Jangma M. Sangma
R/o. Banchigittim, Cherangre,
P.S Tura, West Garo Hills District,
Meghalaya.
3. Smti. Bensila A Sangma
Aged about 56 years
W/o. Shri. Jogen Ch Marak,
R/o. Banchigittim, Chrangre,
P.S Tura, West Garo Hills District,
Meghalaya.

... Respondent

Coram:

Hon'ble Mr. Justice W. Diengdoh, Judge
Hon'ble Mr. Justice B. Bhattacharjee, Judge



Appearance:

For the Petitioner/Appellant(s) : Mr. R. Pahsyntiew, Adv.

For the Respondent(s) : Ms. Z.E. Nongkynrih, GA

i)	Whether approved for reporting in Law journals etc.:	Yes/No
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ii)	Whether approved for publication in press:	Yes/No
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ORDER (ORAL)

1. Mr. R. Pahsyntiew, learned counsel for the applicant has submitted that this instant application has been filed with a prayer for condonation of delay of 231 days in filing the related appeal, the ground being that the applicant/appellant on being convicted by the court of the learned Special Judge (POCSO), West Garo Hills District, Tura, in Special POCSO Case No. 28 of 2020 could not approach this Court within the stipulated period due to financial constraint and finally after exhausting all means was able to engage a counsel which is done so now. It is prayed that this application may be allowed, delay of 231 days may be condoned.

2. Ms. Z.E. Nongkynrih, learned GA appears for the State respondent and has no objection to the prayer of the applicant.

3. We have considered the submission and on perusal of the pleadings made in this application, this Court is persuaded to allow the prayer made. The delay as stated is hereby condoned.



4. Accordingly, the delay of 231 days in preferring the related appeal is hereby condoned.
5. Registry to diarize the appeal and list the same for admission after 1(one) week.
6. Crl. Misc. Case is disposed of.

(B. Bhattacharjee)
Judge

(W. Diengdoh)
Judge

Meghalaya
03.08.2026
"Tiprilynti-PS"